

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No.553/97

Friday, this the 12th of November, 1999.

CORAM

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER
HON'BLE MR G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. K. Devi, Postal Assistant,
Kuttipuram Post Office,
Tirur Division.
2. M.K. Mridula, Office Assistant,
Office of the Superintendent of Post Offices,
Tirur.

...Applicants

By Advocate Mr O.V. Radhakrishnan.

Vs.

1. Superintendent of Post Offices,
Tirur Division, Tirur- 676 101.
2. Chief Postmaster General,
Kerala Circle, Thiruvananthapuram.
3. Director General of Posts,
Department of Posts, New Delhi.
4. Union of India, represented by its Secretary,
Ministry of Communications, New Delhi.

...Respondents

By Advocate Mr MHJ David J, Addl.CGSC.

The application having been heard on 12.11.99, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

Applicants seek to quash A6, to direct the respondents to extent the benefits of A1 and A2 judgments of this Tribunal to applicants 1 & 2 also and to grant seniority from the respective dates of their initial appointment and further reliefs like fixation of pay, arrears of pay and other service benefits which they would have earned, but for the delay in regular absorption.

2. Applicants are Postal Assistants. They say that A6 impugned order is not sustainable in law and they are identically placed to that of applicants in O.A.1410/95.

3. Respondents resist the O.A. The O.A. is barred by resjudicata and that the applicants are not entitled to the reliefs claimed for.

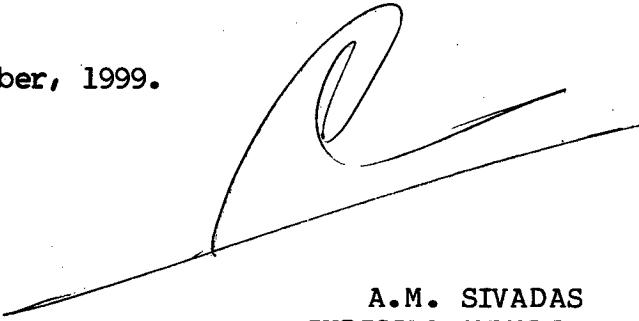
4. Identical questions were considered by this Bench of the Tribunal in O.A. 1178/96 and connected O.As. In those O.As after referring to O.A.1410/95 it was held that there is no merit in the claim of the applicants for reckoning their service as RTPs for seniority, regularisation and other benefits. The said ruling squarely applies to the facts of this O.A.

5. Following the ruling in the above said O.As, this O.A. is only to be dismissed. Accordingly, the O.A. is dismissed. No costs.

Dated the 12th of November, 1999.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.M. SIVADAS
JUDICIAL MEMBER

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List of annexures referred to in the order

A-1, True copy of the order in O.A.1813/93 dated 30.5.94 of this Tribunal.

A-2, True copy of the judgment in O.A.1410/95 dated 8.2.96 of this Tribunal.

A-6, True copy of the letter No.66-24/96-SPB.I dated 19.4.96 of the 4th respondent.